

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P. No. 70 /2017

CORAM: 1. Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06<sup>th</sup> April, 2017, 10.30 A.M

Name of the Company	Madanlal Agarwal & Ors. -Versus- R.P.Warehouse & Tea Industries Ltd. & Ors.		
Under Section	<b>241/242</b>		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- 1) Mr. Ratnanku Banerji, Senior Advocate
  - 2) Mr. Shounak Mitra, Advocate
  - 3) Mr. Gaurav Khaitan, Advocate
- } For Petitioners  
G. Khaitan  
Advocate  
6.4.17

**ORDER**

Ld. Lawyers appearing on behalf of the petitioner(s) as well as on behalf of the respondent(s) 1 to 7 are present except respondent No.8 who is absent after receiving notice. However, they have not filed any Vakalatnama. But the Ld. Lawyer appearing on behalf of the respondent fairly submitted that by tomorrow she is going to file the Vakalatnama in the Registry positively.

The petitioner prays for grant of status quo/ad interim order in respect of immovable property.

Heard both sides. The respondent has fairly admitted that petitioner is holding 50% share and respondent is also holding 50% share of the Company. So, there is no dispute with regard to the shareholding pattern of the Company. Both sides fairly submitted and jointly conceded that till next date status quo with regard to the immovable property of the company shall be maintained. Both the sides also undertake that they will not alienate the property of the Company in any manner whatsoever. The respondent is at liberty to file his reply within a period of 15 days with a copy to the petitioner. The petitioner has also liberty to file his rejoinder, if any, within 7 days. Meanwhile, both the parties have fairly submitted that they will explore for settlement, if possible.

Fixed on 28.04.2017 for hearing.

  
MANORAMA KUMARI  
MEMBER(J)